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"MOTION

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 26th July, 1966 and communicated to this House on the 28th July, 1966 and resolves that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:-

- (1) Shri Peter Alvares
- (2) Shri K. L. Balmik!
- (3) Shri Bibhuti Mishra
- (4) Shrimati Zohraben Akbarbhai Chavda
- Sardar Daljit Singh
- Shri Ganapati Ram (6)
- **(7)** Shri Ansar Harvard
- (8) Shri J. N. Hazarika
- (9) Shri S. Kandappan (10) Sardar Kapur Singh
- (11) Shri C. H. Mohammad Koya
- (12) Shri P. Kunhan
- (13) Shri Narendrasingh Mahida
- (14) Shri Inder J. Malhotra
- (15) Shri P. Maruthaiah
- (16) Shri Shiv Charan Mathur
- (17) Shri K. L. More
- (18) Shri P. K. Vasudevan Nair
- (19) Shrimati Sahodra Bai Rai

- (20) Chowdhary Ram Sewak
- (21) Shri J. Ramapathi Rao
- (22) Shri R. Surender Reddy
- (23) Dr. Sisir Kumar Saha
- (24) Shri C. Subramaniam
- (25) Shri Surya Prashad
- (26) Shri Mohammad Tahir
- (27) Shri Dodda Thimmaiah
- (28) Shri Vishram Prasad
- (29) Shri Yudhvir Singh, and
- (30) Dr. Sushila Nayar.'-

"This House further recommend! to Rajva Sabha that the said Joint Committee be instructed to report by the 30th November, 1966".

(2)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Companies (Amendment) Bill, 1966, as passed by Lok Sabha at its sitting held on the 8th November, 1966".

Sir, I lay the Companies (Amendment) Bill, 1966, as passed by the Lok Sabha, on the Table.

ALLOTMENT OF TIME FOR GOV-ERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time, for Government and other business a» follows:

Government and other business	Time allotted
1. Discussion on a motion on the statement made by the Minister in the Ministry of Home Affairs on the demonstration near Parliament House on November 7, 1966.	One day.
2. The Potice Forces (Restriction of Rights) Bill, 1966.	2 hrs. 30 mts.
 Discussion on the food situation in the country on a motion to be moved by the Minister of Food, Agriculture, Community Development and Co-operation. 	Two days.
 The Post Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966. 	1 hr. 30 mts.
 The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966 as Passed by Lok Sabha. 	I hr.

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C	Sovernment and other business	Time allotted
6. 1	The Companies (Amendment) Bill, 1966, as Passed by Lok Sabha	. 1 hr. 30 mts.
	The Constitution (Twenty-first Amendment) Bill, 1966, as Passed by Lok Sabha.	i 5 hrs.
	The Representation of the People (Amendment) Bill, 1966, as passed by Lok Sabha.	
	The Metal Corporation of (Acquisition of Undertaking) Bill, 1966, as passed by Lok Sabha.	1 hr. 30 mts.
	The Companies (Second Amendment) Bill, 1966, as passed by Lok Sabha.	ı hr.
	Private Members' Resolutions for November 18, 1966.	
r. 1	Nationalisation of film industry by Dr. (Mrs.) Mangladevi Talwar	3 hrs.
	Measures regarding free and fair elections by Shri Bhupesh Gupta.	3 hrs.

SHRi BHUPESH GUPTA (West Bengal): First of all, I do not know-how these 3 hour's come in in Private Members' Resolution. Generally, the discussion is not concluded. It is taken over. We do not restrict any time.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Well, the Business Advisory Committee can . .

SHRI BHUPESH GUPTA: I am a gainer in this matter. Normiallly, it might not come.

LOKANATH **SHRI MISRA** (Orissa): Otherwise, you would not have had a chance; the other thing :ould go on for three sessions.

SHRI BHUPESH GUPTA: About this thing, we have got the discussion on the Delhi situation.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes, one day.

REFERENCE TO PRIME MINISTER'S STATEMENT IN THE OTHER HOUSE RE. RESIGNATION OF THE HOME MINISTER

SHRI BHUPESH GUPTA (West Bengal): Sir, why do I rise to make a submission? Two standards cannot

be followed in two Houses in parliamentary practice. Here in the morning we invited the attention of the Government to Mr. Nanda's statement and his letter to the Prime Minister. We asked question with regard to Mr. Hathi's statement which was made. Now the same thing arose in the other House. Adjournment motions have been given over this letter of the former Home Minister to the Prime Minster, which has been published, and also On the statement. Certain things happened and that House had to adjourn. Now, the Prime Minister made a statement in regard to that particular letter which Mr. Nanda wrote as Home Minister to the Prime Minister and which he has released to the Press. It is a public document. Thft Prime Minister-I do not know what she said-got up and made certain statements, gave an explanation and so on. We also wanted to have same thing here. But we were rot allowed to have it and the Government did not take any notice of it. Tomorrow when the people read the papers they will see that in one House when the Opposition made this point it was not taken into account; even the Prime Minister did not come to this House even at that time or later on, when in the other House it went on whea

other House